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NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/08/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTI	HA PADMANABHA SWAMY, MEMB	ER-JUDICIAL
APPLICATION NUMBER	:	
PETITION NUMBER	: TCP/354/ (IB)/2017	
NAME OF THE PETITIONER(S)	: QUANTUM COAL ENERGY PVT LTD	
NAME OF THE RESPONDENT(S)	: DHANALAKSHMI PAPER MILLS F	PVT LTD
UNDER SECTION	: 433 (e)(f)	
S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
	REPRESENTATION BY WHOM	
B.UIDHTA SHANKAR	ADV for RESPONDENT	Rividhje &

Coursel for Petitioner

Antruch louishnen

P.R. Vandana

ORDER

Counsel representing both the parties are present. While hearing submissions, the respondent counsel has pointed out that the petitioner has not complied with the requirements of filing a certificate from financial institution as stipulated u/s 9(3)(c) of the IB Code, 2016. Counsel for petitioner submitted that they filed a certificate from a Chartered Accountant. He also filed a memo stating that he is ready to comply with Sec. 9(3)(c) of the IB Code, 2016 today. The plea of the petitioner is rejected since he has not complied with the same within stipulated time. Therefore, in view of the MCA notification dated 29.6.2017, the matter stands abated.

ーらみー (K. Anantha Padmanabha Swamy) Member (Judicial)

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